

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-94/1996/4712/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Ashok Kumar Borah
District & Sessions Judge,
Sonitpur, Tezpur.

Dated Guwahati the 10th August, 2018.

Sub: **Withdrawal of earlier granted leave and prayer for granting of Casual leave along with Headquarter Leave permission.**

Ref:- Your letter No. DJ(S) 4826, dtd. 06.08.2018.


Sir,

With reference to the above, I am directed to inform you that, your prayer for withdrawal of Restricted Holiday on 13.08.2018 and 2(two) days Casual leave on 14.08.2018 and 16.08.2018 along with Station Leave permission, has been accepted.

Further, your prayer for granting of Casual Leave for 2(two) days on **23.08.2018 & 24.08.2018** along with station leave permission from the evening of 21.08.2018 till the morning of 27.08.2018 with the official allotted vehicle, at your own cost, has been ~~granted/~~ [✓] ~~rejected~~.

The senior most Addl. District and Sessions Judge, Sonitpur will remain in-charge during your absence .

Yours faithfully,

 10.8.18

JT. REGISTRAR (VIGILANCE)

